

SECTION XVI

LISTED ON: 26.04.2016
COURT NO.: 5
ITEM NO. : 7

IN THE SUPREME COURT OF INDIA
PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 22304-22306, 22947-49, 24845-47
and 31449 OF 2015

(With Prayer for Interim-Relief)

With

INTERLOCOUTORY APPLICATIONS NOS. 10-12 & 13-15

(Application for vacating stay and exemption from filing official translation filed by Ms. Namita Choudhary, advocate in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 16-18

(Application for intervention filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS.....

(Application for modification of the courts order dated 14.8.2015 filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 10, 11, 12, 13 & 14

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 13-15

(Application for Direction filed by Mr. K.K Jaipuriar in SLP (C) No. 24845-47/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 15, 16, 17 & 18

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 19, 20 & 21

(Application for deletion filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. ...

(Application for impleadment filed by Mr. G.P Srivastava in SLP (C) No. 22304-06/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 19-20

(Application for deletion of proforma respondents in SLP (C) No. 22304-06/2015 filed by Mr. Anurag Pandey)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC.

...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 08.04.2016 when the court was pleased to pass the following Order:

"I.A. No. 4-6 of 2015 in SLP(c) No. 24845-47/2015 has been filed with the prayer as follows:-

"In the facts and circumstances of the case and in the interest of justice, it is most respectfully prayed that this Hon'ble

Court may graciously be pleased to

a) allow this application for deletion of Proforma respondents No. 1 to 4 from LPA No. 841 of 2014, Proforma respondents No. 1 to 57 from LPA No. 745 of 2014 and Proforma respondents No. 1 to 29 from LPA No. 766 of 2014 as they are not necessary party and;"

b) pass any other order/orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of this case."

Accepting the reasons given in the application, IA Nos. 4-6/2015 are allowed.

List the matter on 26th April, 2016. All the IAs be also listed along with the sopecial leave petitions.

Dasti, in addition, to the respondents who have not been served, is permitted."

SLP(C) No. 22304-22306 of 2015 of the SLPs are as under:

SLP(C) No. 22304 of 2015

It is submitted that accordingly fresh show-cause notice returnable for 26.04.2016 was issued to the unserved respondent No. 19 in SLP(c) No. 22304/2015 through registered AD as well as Dasti. Counsel for the petitioner has on 22.04.2016 filed proof of service of notice on Mr. Gopal Singh, Advocate. But Mr. Gopal Singh, Advocate has not filed affidavit of dasti service.

It is further submitted that AD card duly signed has been received back from the respondent No. 59, in which show-cause notice was issued on 20.1.16.

It is further submitted that Mr. Anurag Pandey, Advocate has on 18.04.2016 filed a letter stating therein that service position of the unserved respondent 68, 70, 71,73, 74, 75, 76, 79, 80-82 are petitioner in connected SLPs and represented through M/s. K.K. Jaipurian and Praggya Bhagel, Advocates.

Service of notice on respondent No. 19 is incomplete.

SLP(C) No. 22305 of 2015

It is submitted that Mr. Anurag Pandey, Advocate has on 18.04.2016 filed a letter stating therein that unserved respondent Nos. 14, 18, 38 & 39 are petitioners in connected SLPs and represented through Ms. Pragya Bhagel, Advocate.

It is further submitted that the counsel for respondent nos. 10, 11, 17, 19, 33 & 43 have filed applications for transposition for the same in SLP(C) No. 22948/2015.

SLP(C) No. 22306 of 2015

It is submitted that Mr. Anurag Pandey, Advocate has on 12.04.2016 filed application for deletion of the proforma respondent Nos. 9, 13, 25 & 30, in SLP(C) No. 22305/2015 and respondent No. 10 in SLP(C) No. 22306/2015, which is

registered as I.A. No. 19-20. Copy of the same is being circulated before the Hon'ble Court.

Service on all the respondents in the SLP(C) No. 22306/2015 is complete.

SLP(C) No. 22947-49/2015

It is submitted that Counsel for the petitioner has not filed spare copies to effecting service on unserved respondents despite this registry's letter dated 12.04.2016, hence notice could not be issued.

Service of notice on respondent nos. 19, 59, 70, 76 and 81 in SLP 22947/2015, respondent nos. 9 to 53 in SLP(C) No.22948/2015 and respondent Nos. respondent nos. 8-9, 11, 12 & 13-14 in SLP(C) No. 22949/2015 is incomplete

SLP(C) No. 24845-24847 of 2015

SLP(C) No. 24845 of 2015

Accordingly fresh show-cause notice returnable for 26.04.2016 was issued to respondent Nos. 13 & 53 in SLP(C) No. 24845/2015 through registered AD Post as well as Dasti. Counsel for the petitioner has not filed affidavit of Dasti service. Neither AD card nor unserved cover containing notice has been received back, so far.

It is further submitted that respondent Nos. 62-65 are deleted vide court's order dated 08.04.2016. Amended cause title is being circulated before the Hon'ble Court.

Service of notice on respondent Nos. 13 & 53 is incomplete.

SLP(C) No. 24846 of 2015

It is submitted that Mr. Kiran Kumar Jaipurkar, Advocate has on 13.04.2016 filed a letter stating therein that unserved respondent Nos. 5 & 8 are represented through advocates in other connected SLPs and respondent Nos. 9 onwards are deleted vide court's order dated 08.04.2016.

SLP(C) No. 24847 of 2015

It is submitted that Mr. Kiran Kumar Jaipurkar, Advocate has on 13.04.2016 filed a letter stating therein that unserved respondent Nos. 13,30,35,58,59 & 61 are respondents in other connected SLP(C) No. 24845/2015 and service of these respondent are also complete in connected SLP.

It is further submitted that counsel has stated in the letter that respondent Nos. 68 onwards are deleted vide court's order dated 08.04.2016.

SLP(C) No.31449 of 2015

It is submitted that according fresh show-cause notice returnable was issued to unserved respondents through registered AD as well as Dasti. Counsel for the petitioner has not filed affidavit of Dasti service, so far.

Service of respondent Nos. 9,17, 20-21, 26, 29, 36, 41-42, 47, 51, and 69 is still incomplete.

The matters are listed before Hon'ble court with this Office Report.

Dated this the 25th day of April, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipurian, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate
Mr. Subhro Sanyal, advocate

ASSISTANT REGISTRAR